

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:71  
ANSWERED ON:17.07.2017  
Reservation Policy in BBAU  
Bala Smt. Anju

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken note that the reserved posts for Scheduled Castes (SCs)/Scheduled Tribes (STs) in various categories are lying vacant in Babasaheb Bhimrao Ambedkar University (BBAU), Lucknow;
- (b) if so, the details thereof as on date and the reasons for not filling up the above posts till now;
- (c) whether the reservation policy is being properly implemented in filling up the said posts and if not, the reasons therefor;
- (d) whether the Government has ordered any inquiry against any officials of the University and if so, the details thereof and progress made as on date in the said enquiry; and
- (e) whether the Government has received complaints regarding atrocities on SC/ST employees of BBAU and if so, the details thereof and the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. MAHENDRA NATH PANDEY)

(a) & (b): As per the information provided by the Babasaheb Bhimrao Ambedkar University (BBAU), Lucknow, the details of vacant positions reserved for Scheduled Castes (SCs) / Scheduled Tribes (STs) are as under:-

Teaching:

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Category Vacant position
SC ST
Professor, 04 02
Associate Professor 05 04
Assistant Professor 06 02
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Non-Teaching:

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Category Vacant position
SC ST
Group-A 0 0
Group-B 01 01
Group-C 02 01
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The onus of filling up the posts lies on the University which is an autonomous body. Ministry of Human Resource Development and UGC have repeatedly urged all Central Universities including BBAU to fill up all the vacancies.

(c): The BBAU has informed that they follow the reservation policy of the Government of India in the recruitments.

(d) & (e): Ministry of Human Resource Development has not ordered any inquiry against any officials of the University. BBAU is an autonomous institution which is governed by its own Act

and Statutes and is competent to deal with the complaints, if any, regarding atrocities against any section of employees.

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